



2026:AHC:20825

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1691 of 2026

Ramesh Chandra Pandey

.....Petitioner(s)

Versus

State Of U.P. And 30 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Anil Kumar Mishra, Brijendra Kumar Mishra
Counsel for Respondent(s)	: C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. After some arguments, counsel for the petitioner confined his prayer and prayed that respondent No.4 namely Sub Divisional Officer, Tehsil Machchalishahar, District Jaunpur be directed to decide the Suit No.145 of 2023, Computer Case No.T202314360300145 filed by the petitioner under Section 144 of the U.P. Revenue Code, 2006, expeditiously.
4. It is argued that the matter is pending before the Court below since 2023 and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case and also in the interest of justice, the present petition is **disposed of finally** directing the respondent no.4 namely Sub Divisional Officer, Tehsil Machchalishahar, District Jaunpur to decide the aforesaid suit strictly **in accordance with law** and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 30, 2026
Swati